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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 04th August, 2026

CNR No. DLHC010351132026

+ **CONT.CAS(C) 1366/2026 & CM APPL. 50540/2026**

BACHAN SINGH

.....Petitioner

Through: Ms. Aditi Gupta, DHCLSC counsel
with Ms. Lavanya Bhardwaj and Mr.
Akashdeep, Advocates with petitioner
in person.

(M): 9811046710

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versus

DEEPAK KUMAR

.....Respondent

Through: Ms. Avni Singh, Panel counsel,
GNCTD with Mr. Vaibhav Sharma,
Ms. Harshita Raj and Ms. Sanskriti
Nautiyal, Advocates.

(M): 9958018998

Email: legal.avni@gmail.com

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

CM APPL. 50540/2026 (For exemption)

1. The present application has been filed seeking exemption from filing certified/typed copy of certain annexures, attached with the present petition.
2. Exemption allowed, subject to filing of the same, within a period of four weeks, from today.
3. Application is accordingly disposed of.



CONT.CAS(C) 1366/2026

4. The present petition has been filed alleging wilful disobedience of the order dated 30th March, 2026, passed by this Court in *W.P.(C) 4016/2026*, whereby, directions were issued to the respondent to consider the petitioner's representations dated 24th January, 2000, and 16th October, 2025, within a period of eight weeks.

5. Relevant portions of the said order dated 30th March, 2026, read as under:

“xxx xxx xxx

14. *Accordingly, the present writ petitions are disposed of with a direction that the representations dated 29th July, 2025, 29th August, 2025 and 5th September, 2025 in W.P.(C) No. 3998/2026, and the representations dated 24th January, 2000 and 16th October, 2025 in W.P.(C) No. 4016/2026, shall be considered afresh by the concerned Consolidation Officer, or by such other competent authority as may be found appropriate in law. The said exercise shall be completed within eight weeks from today, after affording an opportunity of hearing to the Petitioner and to any other person whose rights may be affected.*

15. *The decision so taken shall be communicated to the Petitioner in writing forthwith. If the Petitioner remains aggrieved thereafter, it shall be open to him to avail such remedies as may be available in law.*

xxx xxx xxx”

6. In response, learned counsel appearing for the respondent, on advance notice, submits that the representations of the petitioner shall be considered, and disposed of within a period of two weeks, from today.

7. The aforesaid statement is taken note of.

8. Accordingly, it is directed that the representations of the petitioner shall be considered by the respondent, i.e., the concerned Consolidation



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Officer or by such competent authority as found appropriate in law, within a period of two weeks, from today.

9. At the time of considering the representations of the petitioner, an opportunity of hearing shall also be granted to the petitioner or any other persons whose rights may be affected.

10. Further, the decision on the petitioner's representation shall also be communicated to the petitioner in writing forthwith, in terms of the directions dated 30th March, 2026.

11. With the aforesaid directions, the present petition is accordingly disposed of.

MINI PUSHKARNA, J

AUGUST 4, 2026

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